

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
(DEPARTMENT OF COMMERCE)

LOK SABHA  
UNSTARRED QUESTION NO. 2893  
TO BE ANSWERED ON 20<sup>th</sup> MARCH, 2017

VALIDITY PERIOD OF SEZS

**2893. SHRI BHARTRUHARI MAHTAB:**

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) the criterion being followed by the Government to extend the validity period of Special Economic Zones (SEZs) along with the number of SEZs given extension across the country during the last three years and the current year, State-wise;
- (b) whether the cases of deviation from the said criterion in extension of validity period of SEZs have come to the notice of the Government during the said period; and
- (c) if so, the details thereof, Statewise along with the reasons therefor and the action taken/being taken by the Government in such cases so far?

**ANSWER**

वाणिज्य एवं उद्योग राज्य मंत्री (श्रीमती निर्मला सीतारमण) (स्वतंत्र प्रभार)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY  
(INDEPENDENT CHARGE)  
(SMT. NIRMALA SITHARAMAN)

(a): In terms of Rule 6(2)(a) of the Special Economic Zones Rules, 2006, the Letter of Approval granted to a SEZ developer is valid for a period of three years within which time effective steps are to be taken by the developer to implement the approved proposal. The Board of Approval (BoA) under Department of Commerce may, on an application by the developer, extend the validity period of the letter of approval. No specific criteria for allowing extension of validity of Letter of Approval is laid down in the SEZ Rules, 2006. However, the Board of Approvals considers factors like incremental investment made by the developer, physical progress in implementing the project and delays in obtaining clearances from statutory bodies and environmental clearance etc. while extending validity of Letter of Approval. Since the financial year 2012-2013 and the current financial year (upto 14<sup>th</sup> March, 2017), BoA has granted more time to 144 SEZ developers across the country to complete their projects. The State-wise details are at **Annexure**.

(b) & (c): In view of (a) above, question does not arise.

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<b>State-wise number of SEZs granted extension of validity period (July, 2012 to March, 2017)</b>	
<b>State/UT</b>	<b>Approvals</b>
Gujarat	10
Haryana	13
Jharkhand	1
Karnataka	13
Kerala	12
Madhya Pradesh	8
Maharashtra	26
Nagaland	2
Andhra Pradesh (including Telangana)	18
Odisha	8
Tamil Nadu	21
Uttar Pradesh	5
West Bengal	5
Rajasthan	2
Manipur	1
<b>GRAND TOTAL</b>	<b>144</b>

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